

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Sh. Chander M. Maini, Ld. Counsel for applicant/accused.

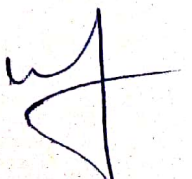
Ld. Counsel for complainant.

Report from Dy. Superintendent, Central Jail No. 8/9, Tihar,

New Delhi has been received.

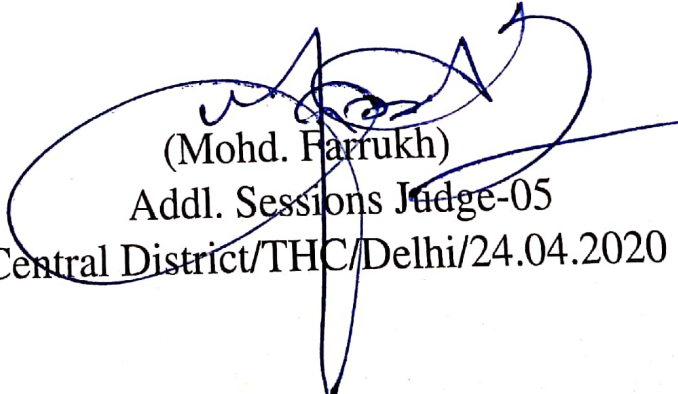
Heard and perused the record.

1. FIR No. 34/19 has been registered at PS Prasad Nagar against the applicant/accused U/s 420/406/120-B IPC on the allegations of cheating levelled by the complainant.
2. This is an application filed on behalf of applicant/accused seeking regular bail, however, it is submitted by Ld. Counsel for applicant/accused that due to outbreak of COVID-19, applicant/accused may be granted interim bail for period of 45 days as he is suffering from Diabetes and he has apprehension of being affected from COVID-19 in Jail. It is further submitted that applicant/accused is in judicial case since 12.02.2020.
3. As per reply received from the Dy. Superintendent, Central Jail 8/9, Tihar, New Delhi, inmate patient was reviewed by Jail Doctor on 25.02.2020, 17.03.2020, 31.03.2020 and 09.04.2020 as known case of DM-II with HTN and advised medications accordingly.
4. On the other hand, Ld. Addl. PP for State assisted by Ld. Counsel for complainant has vehemently opposed the bail application on the ground that FIR No. 355/2020 has been registered U/s 420/406/120B



IPC on the allegations levelled by the complainant that he has cheated the complainant to the tune of Rs. 1.5 Crores.

4. Having considered that facts and circumstances of the present case and keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. in view of outbreak of COVID-19 and in further compliance of the guidelines issued by Hon'ble Delhi High Court vide its Minutes of Meeting dated 18.04.2020 and further considering the medical condition of applicant/accused as he is suffering from Diabetes and has apprehension of being affected from COVID-19 in Jail, without commenting on merits of the case, applicant/accused is granted interim bail for a period of 45 days from the date of his release on his furnishing personal bond in sum of Rs. 50,000/-. Applicant/accused shall surrender before the Jail Superintendent after expiry of interim bail period. With these directions, the present application stands disposed of. Copy of this order be sent to the Jail Superintendent as well as applicant/accused for intimation.

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

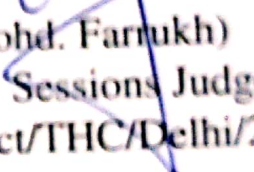
FIR No. 84/19  
U/s: 420/468/471/120B IPC  
PS: IP Estate  
State Vs. Waziran

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

None for applicant/accused.

Put up for consideration on 04.05.2020.

  
(Mohd. Farnukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 90/19  
U/s: 376D/354D/506/328/34 IPC  
PS: I P Estate  
State Vs. Raj Kumar

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

None for applicant/accused.

Sh. Rahul Kumar, Ld. Counsel for complainant.

1. This is an application seeking interim bail filed on behalf of applicant/accused on the medical ground of wife of applicant/accused.
2. FIR No. 90/19 has been registered U/s 376D/354D/506/328/34 IPC at PS I. P. Estate on the allegations levelled by the complainant.
3. After having heard the arguments from Ld. Counsel for complainant and gone through the record, I am of the view that no ground is made out for grant of interim bail as the certificate on the basis of which, applicant/accused is seeking interim bail, reflects that his wife has been discharged from the Hospital.
4. In view of aforesaid, application seeking interim bail is hereby dismissed. Copy of this order be sent to the applicant/accused through the Jail Superintendent for intimation.

(Mohd. Farrukh)

Addl. Sessions Judge-05

Central District/THC/Delhi/24.04.2020

FIR No. 213/18  
U/s: 395/412/120B/34 IPC  
PS: Lahori Gate  
State Vs. Shail

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Proxy Counsel for applicant/accused.

Proxy Counsel submits that on instruction from main Counsel, he wants to withdraw the bail application. At request, bail application is dismissed as withdrawn.

(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

24.04.2020

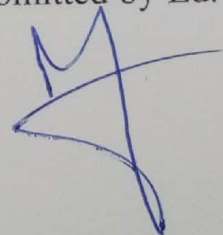
Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Sh. Jaspal Singh, Ld. Counsel for applicant/accused.

IO SI Ram Niwas is present. Reply has been filed.

Heard. Record perused.

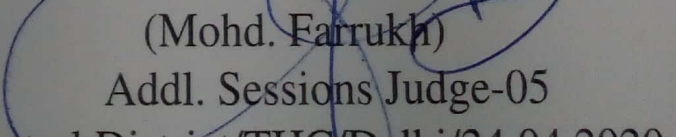
1. This is an application filed on behalf of applicant/accused seeking interim bail on the ground that he is to take care of his father as he is suffering from heart problem and has undergone operation in Govind Ballabh Pant Hospital recently.
2. FIR No. 50/20 has been registered against the applicant/accused U/s 307 IPC on the allegation that on 26.03.2020 at about 11 am, when the complainant was coming back from the house of one Furkan and reached at Chudiwalan Chowk, the applicant/accused who is known to the complainant was arguing with his mother. Complainant advised the applicant/accused not to argue with his mother, on this accused started quarreling with the complainant due to which complainant gave slap to the applicant/accused. Applicant/accused left the place while giving threat to see him. It is further alleged that at about 11.30/12 noon when complainant reached at Chudiwalan Road, applicant/accused with the intention to kill, stabbed knife into his abdomen.
3. Father of applicant/accused is stated to be still under treatment and he needs proper care. It is further submitted that applicant/accused has threat of COVID-19 in the Jail. It has further been submitted by Ld.



Counsel for accused that applicant/accused is a young boy of 20 years having no past antecedents.

4. . Reply to interim bail application is already on record. As per the reply filed, applicant/accused caused stabbed injuries to the complainant and thereafter, he was arrested in this case. It is further submitted by IO that medical papers of father of applicant/accused could not be verified as LNJP Hospital is working as specialised Hospital for treatment of COVID-19 patients.

5. Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 coupled with the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. in view of outbreak of COVID-19 and further considering the condition medical condition of father of applicant/accused, applicant/accused is granted interim bail for a period of 45 days from the date of his release on his furnishing personal bond in sum of Rs. 35,000/-. Applicant/accused shall surrender before the Jail Superintendent after expiry of interim bail period. With these directions, the present application stands disposed of. Copy of this order be sent to the Jail Superintendent as well as applicant/accused for intimation.

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

Bail Application No.  
FIR No. 348/15  
U/s: 392~~397~~/411/34 IPC  
PS: Nabi Karim  
State Vs. Lokesh Kumar

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

None for applicant/accused.

Reply to application seeking interim bail has been filed.

None has appeared on behalf of applicant/accused despite repeated calls. Put up for consideration on 29.04.2020.

(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020



FIR No. 94/19  
U/s: 376/323/506 IPC  
PS: Darya Ganj  
State Vs. Shahbaaz @ Shehzan

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Sh. Harsh Hardy, Ld. Counsel for applicant/accused.

The bail application is taken up again on request of Ld. Counsel for applicant/accused at 2.40 p.m. It is submitted by Ld. Counsel for applicant/accused that he could not appear before the Court pre-lunch session as he was busy in two matters through video conference at Saket Courts, Delhi.

It is further submitted that original medical documents are with the wife of the accused who is unable to visit the IO due to lockdown. It is further submitted that IO may collect the same from the wife of applicant/accused.

In view of aforesaid submission, IO is directed to collect the original documents from the wife of applicant/accused and get the same verified and file the report on next date. Put up on date already fixed i.e. 28.04.2020. Notice be issued to IO in this regard.

(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

Bail Application No.

FIR No. 216/14

U/s: 370/1PC

PS: Darya Ganj

State Vs. Afzal Ali

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Sh. M.A. Qureshi, Ld. Counsel for applicant/accused.

Arguments heard.

Perusal of order dated 07.04.2020 reflects that it has already

been observed by Ld. ASJ in the order dated 07.04.2020 that there was no extreme urgency found to be involved in the matter. Therefore, application seeking bail is hereby dismissed. Copy of this order be sent to the applicant/accused through the Jail Superintendent for intimation.

(Mohd. Farrukh)

Addl. Sessions Judge-05

Central District/THC/Delhi/24.04.2020

FIR No. 205/19  
U/s: 308/341/506/34 IPC  
PS: Chandni Mahal  
State Vs. Zuber Ahmed

24.04.2020


Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

None for applicant/accused.

1. This is an application filed through the Jail Superintendent seeking interim bail for 45 days filed on behalf of applicant/accused on the ground of prevention from COVID-19 in accordance with the order passed by Hon'ble Apex Court in *Suo Moto Writ Petition (C) No. 01/2020* dated 23.03.2020 and in pursuance of directions passed by Hon'ble High Powered Committee of Delhi High Court in the Minutes of Meeting dated 07.04.2020.
2. Reply to interim bail application is already on record. As per the reply filed, applicant/accused alongwith CCL caused injuries to the complainant and thereafter, he was arrested in this case. Accused is in judicial custody since 14.03.2020.
3. Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in *Suo Moto W.P. (C) No. 01/2020* coupled with the directions issued by Hon'ble High Court of Delhi in *W.P. (C) No. 2945/2020* in case titled as '*Shobha Gupta and Ors. Vs. Union of India & Ors.*' and in view of outbreak of COVID-19, the applicant/applicant is granted interim bail for a period of 45 days from the date of his release on his

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furnishing personal bond in sum of Rs. 25,000/-. Applicant/accused shall surrender before the Jail Superintendent after expiry of interim bail period. With these directions, the present application stands disposed of.

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 30/20  
U/s: 452/307/34 IPC  
PS: Rajender Nagar  
State Vs. Sushil Kumar

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

It is informed by Sh. Bharat, Judicial Assistant that as requested by Advocate of applicant/accused, this bail application be put up for consideration on 25.04.2020 as there is problem in the internet connection at his end.

In view of above submission, put up for consideration through video conferencing on 25.04.2020.

(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 140/19  
U/s: 302/147/149/34 IPC  
PS: Darya Ganj  
State Vs. Farhal

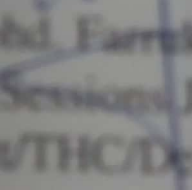
24.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for the State.

Sh. Hemant Choudhary, Ld. Counsel for applicant/accused.

This is an application seeking preponement of next date of hearing in the main bail application which is listed for 25.05.2020.

Reply be filed by IO. Notice be issued to IO for next date. Put up this application with main bail application on 27.04.2020.

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 335/17  
U/s: 307/34 IPC  
PS: Timarpur  
State Vs. Bhima

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Sh. Gaurav, Ld. Counsel for applicant/accused.

1. This is an application seeking interim bail filed on behalf of applicant/accused.
2. It is submitted by Ld. Counsel for applicant/accused that regular bail application is pending before Hon'ble Delhi High Court.
3. Since the regular bail application is pending before Hon'ble Delhi High Court, interim bail application of applicant/accused is not maintainable before this Court. Hence, application is dismissed. Copy of this order be sent to the applicant/accused through the Jail Superintendent.

(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 348/18  
U/s: 307/34 IPC  
PS: Nabi Karim  
State Vs. Amit Naik

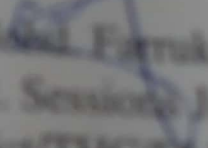
24.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for the State.

None for applicant/accused.

Reply to the bail application has not been filed on behalf of IO.

Put up for consideration on 27.04.2020. Notice be issued to IO with direction for filing reply on next date.

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020



FIR No. 106/12  
U/s: 302/307/186/353/33/109/34 IPC  
PS: Kamla Market  
State Vs. Akash

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Sh. Aman Madan, Ld. Counsel for applicant/accused is present through video conference.

Notice be issued to the IO with direction to file reply on next date.

Put up for consideration on 27.04.2020.

(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

Bail Application No.  
FIR No. 84/20  
U/s: 457/380/411 IPC  
PS: Wazirabad  
State Vs. Jasim Khan

24.04.2020

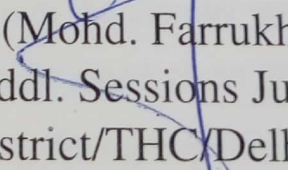
Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

None for applicant/accused.

Reply to application seeking interim bail has not been filed which be filed by IO.

Perusal of the bail application reflects that it has been prayed that this bail application be listed before Ld. Duty MM through VC.

Let this bail application be put up before Ld. Duty MM on 25.04.2020.

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

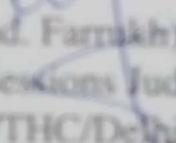
FIR No. 84/20  
U/s: 376/328 IPC  
PS: Nabi Karim  
State Vs. Anuj Kumar

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Sh. Rajat Sang Sharma, Ld. Counsel for applicant/accused.

After addressing some arguments, Ld. Counsel for applicant/accused wishes to withdraw the bail application. On his submission, bail application is dismissed as withdrawn.

  
(Mohd. Farrakh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 79/20  
U/s: 328/379 IPC  
PS: Kotwali  
State Vs. Bhola and Anr.

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.  
Sh. Vinay Kumar, Ld. Counsel for applicant/accused.  
Reply to application seeking interim bail has not been filed  
which be filed by IO.

Notice be issued to IO.

Put up for consideration on 28.04.2020.

(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 54/20  
U/s: 20 NDPS Act  
PS: Crime  
State Vs. Bali Khan

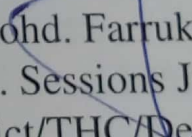
24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

None for applicant/accused.

None has appeared on behalf of applicant/accused despite repeated calls since morning.

In view of above circumstances, present interim bail application is dismissed in default.

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 198/19  
U/s: 307/397/412/34 IPC  
PS: Kashmere Gate  
State Vs. Aamir Hussain @ Bablu

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Sh. Amit Saini, Ld. Counsel for applicant/accused.

This is an application seeking regular bail filed on behalf of applicant/accused.

Notice be issued to IO with direction to file reply on next date.

Put up for consideration on 28.04.2020.

(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

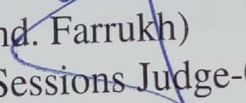
FIR No. 79/19  
U/s: 302/34 IPC  
PS: NDRS  
State Vs. Vishwas

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Ms. Zeba Parveen, Ld. Counsel for applicant/accused.

After addressing some arguments, Ld. Counsel for applicant/accused wishes to withdraw the bail application filed on behalf of applicant/accused. On her submission, bail application is dismissed as withdrawn.

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 179/19  
U/s: 498A/304B/34 IPC  
PS: Wazirabad  
State Vs. Kamlesh

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Sh. Vineet Jain, Ld. Counsel for applicant/accused.

Reply to interim bail application has been filed.

1. This is an application seeking interim bail filed on behalf of applicant/accused on the medical ground of younger son and his wife as they are suffering from TB and tumor respectively as well as guidelines issued by Hon'ble Delhi High Court due to outbreak of COVID-19.
2. From the reply filed by the IO, it is reflected that regular bail application filed by applicant/accused is already pending before Hon'ble Delhi High Court.
3. Since the regular bail application is pending before Hon'ble Delhi High Court and offences involved attract the imprisonment upto life, interim bail application of applicant/accused is not maintainable before this Court. Hence, application is dismissed. Copy of this order be sent to the applicant/accused through the Jail Superintendent.

(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020



Bail Application No.  
FIR No. 113/18  
U/s: 302/201/397/412/34 IPC  
PS: ODRS  
State Vs. Salman

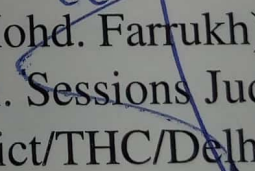
24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

None is present on behalf of applicant/accused despite repeated calls.

Notice be issued to the applicant/accused through Sh. S.N. Shukla, Ld. LAC for applicant/accused.

Put up for consideration on 29.04.2020.

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Sh. Manu Sisodia, Ld. Counsel for applicant.

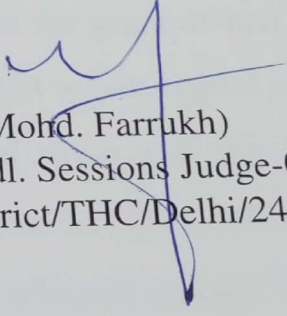
Heard and perused the record.

1. FIR No. 12/20 has been registered at PS I.P. Estate against the applicant U/s 397/394/411/34 IPC. Applicant is in custody since 16.01.2020.
2. This is an application filed on behalf of applicant seeking early hearing on the application seeking bail filed on behalf of applicant which is listed for 02.06.2020 due to outbreak of COVID-19.
3. After having heard the Ld. Counsel for applicant, application seeking early hearing is allowed and next date in the bail application filed on behalf of applicant is allowed.
4. Arguments also heard on bail application.
5. It is submitted by Ld. Counsel for applicant that co-accused, namely, Ajay @ Bobby in this case, has already been released on bail vide order dated 11.03.2020.
6. Having considered that facts and circumstances of the present case and keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 04/2020 as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. in view of outbreak of COVID-19 and further considering the applicant may have apprehension of being affected from COVID-19 in Observation Home,

FIR No. 12/20  
U/s: 397/394/411/34 IPC  
PS: I.P. Estate  
State Vs. Anil Kumar

2

without commenting on merits of the case, applicant is granted bail on his furnishing personal bond in sum of Rs. 20,000/-. With these directions, the present application stands disposed of. Copy of this order be sent to the Superintendent Sh. Subhash Gautam (Mobile No. 9910453267) of Observation Home Sewa Kutir, Kingsway Camp for intimation (name and mobile number as provided by Advocate for applicant).

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 182/17  
U/s: 392/397/34 IPC  
PS: Kamla Market  
State Vs. Akshay

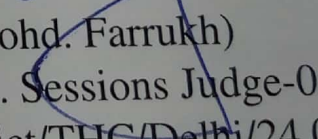
24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Report has been received from the Jail Superintendent, Tihar Jail submitting that FIR No. has been wrongly mentioned in the order dated 23.04.2020 as FIR No. 182/2014 instead of FIR No. 182/2017.

Record perused. Perusal of the record reflects that correct FIR No. is 182/17 instead of 182/2014. Hence, bail order dated 23.04.2020 is corrected to that extent only.

Copy of this order be sent to the Jail Superintendent for intimation.

  
(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020

FIR No. 182/17  
U/s: 392/397/34 IPC  
PS: Kamla Market  
State Vs. Arsalan

24.04.2020

Present: Ms. Reeta Shama, Ld. Addl. PP for the State.

Report has been received from the Jail Superintendent, Tihar Jail submitting that in this case, applicant/accused is also booked U/s 395 IPC which has not been added in bail order dated 23.04.2020 due to which, Jail Authority has not released the applicant/accused.

In view of above, notice be issued to the applicant/accused through his Counsel for 27.04.2020. Till then operation of order dated 23.04.2020 is stayed.

Copy of this order be sent to the Jail Superintendent for intimation.

(Mohd. Farrukh)  
Addl. Sessions Judge-05  
Central District/THC/Delhi/24.04.2020